

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1329/ND/2019

In the matter of :

Mr. Adbridge Communications India (P) Ltd

.. PETITIONER

Vs.

Automobiles Sterlind (India) Pvt. Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 09.7.2019

Coram :

Sh. R. Varadharajan,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Subrah Manyam BKV, Advocate

For the Respondent/Corporate Debtor :Mr. Ankit Gusain, Advocate

ORDER

Learned Counsels for the parties are present. It is represented by

Ld. Counsel for the Corporate Debtor that reply has been filed on 03.6.2019.

In the circumstances, post the matter for enquiry on 07.8.2019.

-Sd-

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

-Sd-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit